## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No: 70/94
- SMXMMYABAKIXPQXXABRARIK
DATE OF DECISION: 5.8.94
Shri V.K. Sundaram Iyer Petitioner
Advocate for the Petitioners
Versus Director. Quality Assurance percentant
Director, Quality Assurance Respondent Officer, Kirkee, Pune and others
Shri S.S.Karkera Advocate for the Respondent(s) Shri P.M.Pradhan
CORAM :
The Hon'ble Shri B.S. Hegde, Member (J)
The Hon'ble Shri

- 1. To be referred to the Reporter or not ?
- 2. Whether it needs to be circulated to other Benches of the Tribunal ?

(B.S. Hegde) Member (J)



# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

#### Original Application No. 70/94

Shri V.K. Sundaram Iyer V/s.

... Applicant.

Director, Senior Quality Assurance Officer Senior Quality Assurance Establishment, Armaments,

Director General, Quality Assurance, Department of Defence Production and Supplies, Government of India, Ministry of Defence, New Delhi, Room No.79, 'H' Block, New Delhi.

Kirkee, Pune.

Secretary, Ministry of Defence Union of India, New Delhi.

Controller of Accounts (FYS) A.O. A.F.K Kurkee, Pune.

... Respondents.

CORAM: Hon'ble Shri B.S.Hegde, Member (J)

### Appearance:

None for the applicant.

Shri S.S.Karkera for Shri P.M.Pradhan counsel for the respondents.

#### ORAL JUDGEMENT.

Dated: 5.8.94

Per Shri B.S. Hegde, Member (J) ↓

The applicant has given sufficient opportunity to present the case. The only prayer made in this OA is that the impugned order dated 29.7.93, treating the period of 82 days as over stayal and thereby withholding the pay and allowances be quashed and to release the pay and allowances for the said period.

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(e)

Learned counsel for the respondents submits that except payment of half pay leave all other reliefs have been released to the applicant. It is an admitted fact that the applicant has over stayed without prior sanction of the competent authority and furnished medical certificate in this regard. Accordingly the respondents vide their letter dated 22.3.90 directed the applicant that his request cannot be acceded to at that stage since it was not clear from the application as to what type of leave he is requesting and that the medical certificate submitted is not as per the prescribed format. Respondents are directed to pay half pay leave as per rule and he cannot demand more than that. We do not see any merit in the O.A. The same is liable to be dismissed. Accordingly O.A. is dismissed . No order as to costs.

(B.S. Hegde)
Member (J)

NS

23/8

(16) 17·7·1995.

Shi Sutavane, Counsel for the applicant.

Applicant has filed C.p. No. 91/95.

Letter seul trom Shri vic. Sundasan Iyer on 2/11/94, Kept in C. folelis.

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kisce notice to the Respondents to the reply within six weeks.

List the case on 1599/1995 for orders.

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MRKolhtkur (MRKolhatkar) M(A)

(B.S. Hegole) M(J)

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C.P NO 91/95 Stred for orders on 17.7.95

MB 7.7.95

Notices issued to
Applicant, a espondents on
2517195

had ready to CP 91/05 on behalf of despondents on 24/8795.

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